




HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

D.B. Civil Writ Petition No.10086/2021

URN: CW / 22591U / 2021

Matadeen Garg S/o Late Shri Banshidhar Garg, Aged About 81 Years, R/o House No. 26, Lajpat Nagar, Alwar Rajasthan.

----Petitioner

Versus

1. The State Of Rajasthan, Through Secretary, Department Of Law And Legal Affairs, Govt. Of Rajasthan, Secretariat, Jaipur.
2. The High Court Of Judicature For Rajasthan, Through Its Registrar General, Jodhpur.
3. Chief Accounts Officer (Directorate Of Estate), 301, Mini Secretariat, Banipark, Jaipur, Rajasthan.
4. Director Pension And Pensioners Welfare, Govt. Of Rajasthan, Jyoti Nagar, Jaipur.

----Respondents

For Petitioner(s)	:	Dr.Saugath Roy, Adv. with Mr.Shanker Lal, Adv.
For Respondent(s)	:	Mr.Vigyan Shah, Additional Advocate General. Mr.Kuldeep Singh Rathore, AAAG for State. Mr.Abhishek Sharma, Adv. with Ms.Pooja Sharma, AAAG for State.

HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE MANEESH SHARMA

Order

07/07/2026

1. We notice that the petitioner, who is now running in his 80s, has not been paid his due benefits of the services which he has rendered as District and Sessions Judge. The petitioner retired on 31.03.1999 as District and Sessions Judge.





2. The argument being advanced on behalf of the respondents is that the amount of house rent was not paid by the petitioner, he had kept the house even after his retirement.

3. We have taken note of the submission and find that on 19.09.2001, the Estate Director had written a letter to the Registrar to deduct the amount of Rs.57,454/- from the gratuity and release the remaining amount but the respondents have not released the gratuity amount and more than 25 years have lapsed.

4. We direct that the amount be immediately released along-with interest @ 9% p.a. forthwith within a period of seven days from today.

5. The cost of Rs.1,00,000/- is also imposed on the respondents, which shall be shared by all the respondents, for not releasing the amount which should have been paid to the petitioner.

6. A compliance report in this regard shall be filed on the next date.

7. List this case again on 20th July, 2026.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

124/Himanshu Soni